DELHI LEGISLATIVE ASSEMBLY Bulletin Part-I

(Brief summary of proceedings)

Thursday, 12th January, 2012/ Paush 28, 1933(Saka)

No. 70

2.01 PM Dr. Yoganand Shastri, Hon'ble Speaker in Chair

- Question Hour: Starred question No. 41, 43, 45, 46 & 48 were asked and replied. Replies to starred question No.42, 44, 47 & 49 to 60 and un-starred question No. 144 to 220 were placed on the table.
- 2. 3.01 PM **Special Mention (Rule 280):** The Chair ruled that the following matters raised by the Members under Rule 280 will be treated as read:
 - 1. Shri Srikrishan Tyagi
 - 2. Shri Subhash Sachdeva
 - 3. Shri Kulwant Rana
 - 4. Shri S.P.Ratawal
 - 5. Dr. S.C.L. Gupta
 - 6. Shri Jai Bhagwan Aggarwal
 - 7. Ch. Surender Kumar
 - 8. Shri Balram Tanwar
 - 9. Ch. Mateen Ahmad
 - 10. Shri Sahab Singh Chauhan
 - 11. Shri Karan Singh Tanwar
 - 12. Shri Sat Prakash Rana
 - 13. Shri Veer Singh Dhingan

3. 3.05 PM

Papers laid on the Table:

- I. Shri Ramakant Goswami, Minister of Election laid the Copies of the following papers (English-Hindi Version):
- 1. Notification No. 8 (N.C.T.D No.169) issued under No. CEO/EL.G/102(8)/2010/17350 dated 05.06.2011 regarding amendment in the Election Symbols (reservation and Allotment) order, 2011
- 2. Notification No. 5 (N.C.T.D No. 108) issued under No. CEO/EL.G/102(8)/2010/17350 dated 02.08.2011 and CEO/EL.G/102(8)/2010/17351 dated 02.08.2011 regarding disqualification for being chosen and for being a member of either House of the Parliament of the Legislative Assembly or Legislative Council of State/UT.
- 3. Notification No. 1 (N.C.T.D No. 307) issued under No. CEO/EL.G/102(6)/2010/6247 dated 16.03.2011 regarding notification under Rule 8A of the Registration of Electors Rules, 1960.
- 4. Notification No. 3(N.C.T.D No.6) issued under No. CEO/EL.G/102(5)/2011/8305 dated 08.03.2011 regarding updation of ECI Notification specifying the names of recognized National and State Parties register unrecognized parties and the list of free symbols, issued in pursuance of paragraph 17 of the Election Symbols (Reservation and Allotment) Order, 1968 and No. CEO/EL.G/102(5)/2011/8306 dated 08.04.2011 regarding amendments to its Notification dated 08.03.2011.
- 5. Notification No. 1 (N.C.T.D No. 238) issued under No. CEO/EL.G/102(14)/2011/01 to 07 dated 02.01.2012 regarding Biennial Elections to 3 seats of Council of States to be held from NCT of Delhi.
- II. Shri Ramakant Goswami, Minister of Election laid the Copies of the following Notifications (English Hindi Version):
 - No.F-12/(1)/142/11/MW/Lab/2023 dated 26.07.2011 regarding Revise Rate of Minimum Wages.
 - No.F-12/(2)/142/11/MW/Lab/2024 dated 26.07.2011 regarding Revise Rate of Minimum Wages.
 - 3. No.F-12/(3)/142/11/MW/Lab/2025 dated 26.07.2011 regarding Revise Rate of Minimum Wages.
 - 4. No.F-12/(4)/142/11/MW/Lab/2026 dated 26.07.2011 regarding Revise Rate of

Minimum Wages.

5. No.F-12/(5)/142/11/MW/Lab/2027 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

 No.F-12/(6-7-8)/142/11/MW/Lab/2028 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

 No.F-12/(9)/142/11/MW/Lab/2029 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

 No.F-12/(11)/142/11/MW/Lab/2030 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

9. No.F-12/(13)/142/11/MW/Lab/2031 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

10. No.F-12/(14)/142/11/MW/Lab/2032 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

11.No.F-12/(15)/142/11/MW/Lab/2033 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

12.No.F-12/(16)/142/11/MW/Lab/2034 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

13.No.F-12/(17)/142/11/MW/Lab/2035 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

14.No.F-12/(18)/142/11/MW/Lab/2036 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

15.No.F-12/(19)/142/11/MW/Lab/2037 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

16.No.F-12/(20)/142/11/MW/Lab/2038 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

17.No.F-12/(21)/142/11/MW/Lab/2039 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

18.No.F-12/(22)/142/11/MW/Lab/2040 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

19.No.F-12/(23)/142/11/MW/Lab/2041 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

20.No.F-12/(24)/142/11/MW/Lab/2042 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

21.No.F-12/(25)/142/11/MW/Lab/2043 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

22. No.F-12/(26)/MW/Lab/2044 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

23. No.F-12/(27)/MW/Lab/2045 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

24.No.F-12/(28)/142/11/MW/Lab/2046 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

25.No.F-12/(29)/142/11/MW/Lab/2047 dated 26.07.2011 regarding Revise Rate of Minimum Wages.

26. DLC/CLA/BCW/99/37 dated 09.11.2011 regarding Constitution of Expert Committee.

27. F.19(4)/CIS/05/3761 dated 11.11.2011 regarding Addition in Schedule in Delhi Shop & establishment Act 1954.

28.F.17(20)/BOCW/Lab/06/4445 dated 12.01.2011 regarding Reconstitution of BOCWWB.

29.F.29/18/EPF/Lab/09/4058 dated 30.11.2011 regarding Employee Contributory Provident Fund & Misc. Provision Act, 1952.

III. Shri Arvinder Singh Lovely, Minister of Transport laid the copy of Annual Report of Delhi Metro Rail Corporation Ltd. for the financial year 2010-11 (English –Hindi Version).

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4.	3.07 PM	Members of Bhartiya Janta Party requested that they be allowed to read their matters under Special Mention (Rule-280) in the House. The Chair denied the request and stated that aforesaid matters could not be allowed to be read due to lack of time in view of the business listed for today.
5.	3.17 PM	Shri Naseeb Singh, Hon'ble Member moved that matters raised by Members under Rule-280 be treated as read and discussion on Motion of Thanks on Lt. Governor's Address be initiated. The Motion was put to vote and adopted by voice-vote.
6.	3.20 PM	The Members of Bhartiya Janta Party came in the well of the House and stood up around the Chair of Hon'ble Speaker and started raising slogans.
		Pandemonium in the House. The Chair directed the following Members of the BJP to withdraw from the House for the remainder of day's sitting for their disorderly conduct and asked the Marshals to carry out his direction:
6		 Dr. Jagdish Mukhi Dr. Harshvardhan Shri Sahab Singh Chauhan Shri Jai Bhagwan Aggarwal Shri Mohan Singh Bisht Shri Ravinder Nath Bansal Shri S.P. Ratawal Shri Kulwant Rana Shri O.P. Babbar
		9. Shri Ramesh Bidhuri 19.Dr. S.C.L. Gupta 10.Shri Subhash Sachdeva 20.Shri Harsharan Singh Balli
* 7.	3.26 PM	Prof. Vijay Kumar Malhotra, Leader of Opposition and Shri Dharam Dev Solanki walked out of the House in protest.
8.	3.29 PM	Shri Asif Mohammad Khan, Hon'ble Member sat in the well of the House. The Chair named him for his indecorous behaviour.
9.	3.30 PM	Motion of Thanks on Lt. Governor's Address: Discussion on the following Motion of Thanks moved on 10th January, 2012 by Shri Anil Bhardwaj & seconded by Shri Rajesh Lilothia: "That this House expresses its gratitude to Hon'ble Lt. Governor for his address delivered to the Assembly on 9th January, 2012."
	•	Following Members participated in the debate: 10. Shri Naseeb Singh
10.	3.43 PM	The Chair welcomed Shri Charan Singh Kandera, Ex-Member, Delhi Legislative Assembly for his presence in the LG Gallery.
11.	3.43 PM	Motion of Thanks on Lt. Governor's Address: Chief Minister replied to the debate. The Motion was put to vote and adopted by voice-vote.
12.	4.13 PM	House adjourned for tea break.
13. 🔹	5.03 PM	House reassembled. Hon'ble Speaker in Chair.

1 4.	5.04 PM	Consideration and passing of Bills:- 1. Smt. Sheila Dikshit, Chief Minister moved that "The Delhi Value Added Tax (Amendment) Bill, 2012 (Bill No. 02 of 2012)" introduced on 11th January, 2012 be considered. The Motion was put to vote and adopted by voice-vote. Chief Minister made a brief statement. The Bill was considered clause-wise. Smt. Sheila Dikshit, Chief Minister moved that 'The Delhi Value Added Tax (Amendment) Bill, 2012 (Bill No. 02 of 2012)' introduced on 11th January, 2012 be passed. The Motion was put to vote and adopted by voice-vote.
15.	5.09 PM	2. Shri Haroon Yusuf, Minister of Development moved that "The Delhi Co-operative Societies (Amendment) Bill, 2011 (Bill No. 01 of 2012)" introduced on 11th January, 2012 be considered. The Motion was put to vote and adopted by voice-vote.
		Minister of Development made a brief statement. The Bill was considered clause-wise. Shri Haroon Yusuf, Minister of Development moved that "The Delhi Co-operative Societies (Amendment) Bill, 2011 (Bill No. 01 of 2012)" introduced on 11th January, 2012 be passed.
16.	5.14 PM	The Motion was put to vote and adopted by voice-vote. Shri Kanwar Karan Singh, Hon'ble Member moved the following congratulatory Motion under Rule – 114: "This House congratulates Dr. Karan Singh. Shri Janardan Diwedi and Shri Parvez Hashmi for having been elected to the Council of States from Delhi".
17.	5.15 PM	Short Duration Discussion: Dr. Narender Nath initiated discussion on benefits of trifurcation of MCD for better administrative arrangement and public conveniences. Following Members participated in the debate: 2. Shri Parlad Singh Sawhney 3. Shri Devender Yadav Minister of Urban Development replied to the debate.
18.	5.55 PM	The Chair stated that the other Short Duration Discussion on "deteriorating law and order situation in Delhi" could not be taken up due to absence of the Members against whose name it was listed for today.
19.	5.56 PM	House adjourned up to 12.00 Noon on 13th January, 2012.
Delhi 12 th January, 2012		P.N.Mishra Secretary